

Legislative Assembly of the State of Goa

The Goa Municipalities (Amendment) Bill, 2006

(Bill No. 15 of 2006)

(As passed by the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT ASSEMBLY HALL, PORVORIM JULY, 2006

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(Bill No. 15 of 2006)

BILL

further to amend the Goa Municipalities Act, 1968 (Act 7 of 1969):

Be it enacted by the Legislative Assembly of the State of Goa in the Fifty seventh Year of the Republic of India as follows:-

1. Short title and commencement. — (1) This Act may be called the Goa Municipalities (Amendment) Act, 2006.

(2) Section 2 of this Act shall be deemed to have come into force on the 28^{th} day of April, 2006, while section 3 shall come into force at once.

2. Amendment of section 6.— In section 6 of the Goa Municipalities Act, 1968 (Act 7 of 1969) (hereinafter referred to as the "principle Act"), for sub-sections (3) and (4), the following sub-section shall be substituted, namely:-

"(3) Notwithstanding anything contained in any of the provisions of this Act or any other law or Judgement, decree, order of the Court, a Municipal area which is deemed to be a Panchayat in terms of section 2 of the Goa Municipalities (Amendment) Act, 2001 (Goa Act 1 of 2001) shall be a Municipal area from the 28th day of April, 2006, and all actions taken by or against such deemed Panchayat shall be deemed to have been taken by or against the Municipal Council of such Municipal area".

3. Amendment of section 9.— In sub-section (2) of section 9 of the principle Act, in the table below clause (a), in item (ii), for the figures "15,000", the figures "10,000" shall be substituted.

4. Repeal and Saving.— (1) The Goa Municipalities (Amendment) Ordinance, 2006 (Ordinance No. 2 of 2006), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principle Act as amended by the said Ordinance, shall be deemed to have been done or taken under the principle Act as amended by this Act.